

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

15. **IA-3234(MB)2023, IA-4951(MB)2023
IN C.P. (IB)/197(MB)2018**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **25.06.2024**

NAME OF THE PARTIES:

Icici Bank Ltd
Vs.
Unimark Remedies Ltd

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. S.R. Jariwala, Ld. Counsel for the Applicant present in IA-3234/2023. Ms. Ami Jain, Ld. Counsel for the Applicant present in IA-4951/2023. Mr. Saurabh Bachhawat i/b Chandhiok & Mahajan, Ld. Counsel for the Respondent present. Adv. Gaurav Suryavanshi, for Shamrock Pharmachemi Private Limited, Member of SRA present through VC.

IA-3234(MB)2023

2. This Bench observes that on 31.10.2023, the CoC was directed to file reply within two weeks and RP was also directed to find out the fair market value of the rent of the property and report this Bench. Both the parties have not complied with the same.
3. Ld. Counsel for the RP is directed to comply with order dated 31.10.2023 and file additional affidavit within three weeks.
4. List IA-3234(MB)2023 & IA-4951(MB)2023 for further consideration on **14.08.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)